

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b) The allocation of funds for power sector for the 8th Plan period has not been finalised by the Planning Commission.

States Agreed to World Bank Condition

190. DR. YELAMNCHILI SIVAJI: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether it is a fact that the States have agreed to the World Bank condition that State Electricity Boards should earn minimum return as reported in the news item appearing in the Economic Times of the 7th April, 1992; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b) In the Conference of Power Ministers of States held on 4-4-1992, a Resolution has been adopted to the effect that the State Electricity Boards should function on sound commercial principles and that they should earn the statutory minimum return of 3 per cent per annum, as provided in the Electricity (Supply) Act, 1948.

12.00 Noon

[The Deputy Chairman in the Chair]
PAPERS LAID ON THE TABLE

डा० रत्नाकर पाण्डेय : उपसभापति महोदया, आपा साहेब (व्यवधान)

उपसभापति : पाण्डेय जी पहले पेपर ले हो जाने दीजिए। कृपया जरा बैठिए।

डा० रत्नाकर पाण्डेय : मदस्य में मूड नहीं है इसलिए हाऊस को एडजर्न कर देना चाहिए (व्यवधान)

134 R.S.—6

उपसभापति : आप बैठिए। आप चेयरमैन साहेब से चेम्बर में बात कर लीजिये। वे जो आदेश देंगे हम कर देंगे। इस तरह की बात हाऊस में नहीं उठानी चाहिये। (व्यवधान) चेयरमैन साहेब से बात कर लीजिये।

Report and Accounts (1989-90) of the Tea Trading Corporation of India Limited, Calcutta and related papers

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Eighteenth Annual Report and Accounts of the Tea Trading Corporation of India limited, Calcutta, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the above Corporation.

II. Statement (in English and Hindi) giving reasons for the delay in laying the papers menoned at (I) above.

[Placed in Library see No. LT. 1782/92]

I. Report and Accounts (1990-91) of the India Tourism Development Corporation Limited, New Delhi and related papers.

II. Report and Accounts (1987-88) of the National Airports Authority New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK). Madam, I lay on the Table—